

(2023) 05 RAJ CK 0083

In the Rajasthan High Court

Case No : Criminal Miscellaneous (Petition) No. 7521 Of 2022, 1860 Of 2023

Raju Ram And Others

APPELLANT

Vs

State Of Rajasthan And Others

RESPONDENT

Date of Decision : 09-05-2023

Acts Referred:

Indian Penal Code, 1860 — Section 143, 308, 323, 365, 459
Code Of Criminal Procedure, 1973 — Section 482

Citation : (2023) 05 RAJ CK 0083

Hon'ble Judges : Manoj Kumar Garg, J

Bench : Single Bench

Advocate : R.S. Choudhary, DS Udawat, Vikram Sharma

Final Decision : Disposed Of

Judgement

Manoj Kumar Garg, J

Criminal Misc(Pet.) No. 1860/2023:-

The instant misc. petition has been filed by the petitioners for fair investigation in connection with FIR No.0064/2022, Police Station Anandpur Kalu, District Pali for offences under Sections 143, 459, 308, 323 & 365 of IPC.

Learned Public Prosecutor has submitted that after thorough investigation offences have been proved against the petitioners, therefore, the present misc. petition has become infructuous.

Hence, the present misc. petition is hereby dismissed as having become infructuous. Stay petition is also dismissed accordingly.

Criminal Misc(Pet.) No. 7521/2022:-

The instant misc. petition under Section 482 Cr.P.C. has been filed by the petitioners for quashing of FIR No.64/2022, Police Station Kalu, District Pali, for offences under Sections 143, 459, 308, 323 & 365 of IPC.

After hearing the parties and taking into consideration the material available on record, I am not inclined to quash the FIR. However, liberty is granted to the petitioners to file representation alongwith relevant documents before the concerned Superintendent of Police & Investigating Officer within a period of fifteen days. The Superintendent of Police & Investigating Officer shall take up all the facts as well as representation, if any, filed on behalf of the petitioners and complete the investigation by considering them strictly in accordance with law within a period of one month from the date of filing of the representation.

The instant misc. petition filed by the petitioners is disposed of accordingly. Stay petition is also disposed of.